



2026:AHC:63054

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 10035 of 2026

Prabhudayal

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Nanhe Lal Tripathi
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE ARUN KUMAR SINGH DESHWAL, J.

1. Heard Shri Nanhe Lal Tripathi, learned counsel for the applicant, learned A.G.A. for the State and perused the record.
2. The instant bail application has been filed with a prayer to release the applicant on bail in Case Crime No. 0408 of 2025, under Sections- 85, 80(2), 351(3) B.N.S. and Section 4 of D.P. Act, Police Station- Talbehata, District- Lalitpur, during the pendency of the trial.
3. Contention of learned counsel for the applicant is that as per prosecution story, the FIR was lodged with the allegation that the daughter of the first informant is married with the son of the applicant on 08.03.2024. The applicant and other family members were not happy with the dowry given at the time of the marriage and they used to harass the deceased for one motorcycle and Rs. 2,00,000/-, thereafter, the deceased committed suicide on 13.09.2025. Learned counsel for the applicant submitted that bare perusal of the statement of the first informant, it is clear that there was no specific allegation regarding demand of dowry and prior to her death, the first informant also came to the house of the applicant on request of her son-in-law. The first informant left the deceased's house and returned back to his home. It is further submitted that the applicant has been falsely implicated in the present case merely because he is the father-in-law of the deceased but there is no incriminating material against the applicant. It is further submitted that independent witness clearly stated that son of the applicant used to quarrel with the deceased on petty issues, therefore, there was no demand of

dowry. It is further submitted that the applicant is an old person having no criminal history. It is further submitted that co-accused (mother-in-law of the deceased) has already been released on bail by a coordinate Bench of this Court in Criminal Misc. Bail Application No. 9308 of 2026, vide order dated 18.03.2026. Therefore, the applicant is also entitled to be released on bail on the ground of parity. It is further submitted that charge sheet has been filed in the present case, therefore, there is no requirement of custodial interrogation. The applicant is a law abiding citizen and he is languishing in jail since 10.11.2025. In case, he is granted bail, he will not misuse the liberty of bail and would cooperate in the trial proceedings.

4. Per contra, learned A.G.A. has vehemently opposed the prayer for bail but could not dispute the aforesaid facts.

5. Considering the entire facts and circumstances of the case, submissions of learned counsel for the parties and keeping in view the nature of offence, evidence, complicity of the accused and taking into account overcrowded jails and heavy pendency of criminal cases before the trial courts as well as considering the mandate of the judgement of the Apex Court in the case of **Kapil Wadhawan vs Central Bureau of Investigation** reported in **2025 SCC OnLine SC 3038** and without expressing any opinion on the merits of the case, I am of the opinion that the applicant is entitled to be enlarged on bail.

6. Let the applicant- **Prabhudayal**, involved in the aforementioned crime be released on bail, on his furnishing a personal bond and two sureties each in the like amount, to the satisfaction of the court concerned, with the following conditions:-

- i. The applicant shall not directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or to any police officer or tamper with the evidence.
- ii. The applicant shall cooperate in the trial/investigation sincerely without seeking any adjournment.
- iii. The applicant shall not indulge in any criminal activity or commission of any crime after being released on bail.

iv. The applicant shall attend in accordance with the conditions of the bond executed by him.

7. In case of breach of any of the above conditions, it shall be a ground for cancellation of bail.

8. Identity, status and residence proof of the applicant and sureties be verified by the court concerned before the bonds are accepted.

9. It is made clear that the applicant shall be released on the basis of computer generated copy of this order, downloaded from the official website of High Court Allahabad and verified by the concerned counsel with the undertaking that the certified copy will be filed within 15 days.

10. It is further directed that the trial court shall send the release order to the concerned jail through Bail Order Management System (BOMS) to ensure early release of the applicant.

11. Office is directed to send a copy of this order to the applicant through concerned Jail Superintendent via e-mail or e-prison portal in compliance of the order of the Apex Court in the case of **Policy Strategy for Grant of Bail, In Re: Suo Motu Writ Petition (Crl.) No.4 of 2021 decided on 31.01.2023** reported in **(2024) 10 SCC 685**.

(Arun Kumar Singh Deshwal,J.)

March 24, 2026

Rama Kant